## Regarding alleged transfer of tribal and community owned land in 6<sup>th</sup> schedule areas in Assam to private companies.-laid

SHRI GAURAV GOGOI (JORHAT): There is growing concern over the large-scale transfer of tribal and community-owned land in Assam, particularly in the Bodo, Karbi, and Dima Hasao Autonomous Council areas to private corporations. These transfers violate the Sixth Schedule of the Constitution and the Forest Rights Act. In Karbi Anglong, Dima Hasao, Kokrajhar, Nagaon, and Golaghat, thousands of acres have been allocated for solar parks, cement factories, power plants, and luxury tourism projects without the free, prior, and informed consent of Gram Sabhas, Autonomous Councils, or affected communities. Many of these projects are located in ecologically sensitive zones, such as the peripheries of Kaziranga and Chandubi, which threaten biodiversity and livelihoods. Reports highlight coercive land acquisition, manipulated records, and the bypassing of local governance. The National Commission for Scheduled Tribes and agencies, such as the ADB, have raised serious concerns. A moratorium on land transfers in Sixth Schedule areas, a Parliamentary Committee inquiry, and immediate tabling of the 125th Constitutional Amendment Bill are essential to protect indigenous constitutional safeguards.